

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 191 of 2012 &
I.A. Nos. 309 & 310 of 2012

Dated : 8th November, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Mandi Gobindgarh Induction Furnace Association Appellant (s)

Versus

**Punjab State Electricity Regulatory
Commission & Ors.**

...Respondent (s)

Counsel for the Appellant(s):

Proxy for Mr. Datta

Counsel for the Respondent(s):

Mr. Sakesh Kumar for R.1

Mr. Karunakar Mahalik for R.2

ORDER

Mr. Sakesh Kumar undertakes to file Vakalatnama on behalf of Respondent No.1 and Mr. Karunakar Mahalik undertakes to file Vakalatnama on behalf of Respondent No.2 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 05.12.2012 after serving copy on the other side.

Post the matter on **07.12.2012.**

(Rakesh Nath)
Technical Member
ts/mk

(Justice M. Karpaga Vinayagam)
Chairperson